

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 108 of 2020

In the matter of:

Vamsidhar Maddipatla & Anr.

....Appellants

Vs.

Teckbond Laboratories Pvt. Ltd. & Ors.

....Respondents

Present

For Appellants: Mr. R.V. Yogesh & Ms. Snigdha Singh, Advocates.

For Respondents: Mr. Abhijit Sinha, Sr. Adv. alongwith Ms. C S Suhita Mukhopadhyay, Advocates for R-1 & R-3.

Mr. G. Rama Chandra Rao, Advocate for R-2 to R-5.

ORDER
(Virtual Mode)

15.09.2020: For filing of 'Reply/ Response' at request of the Learned Counsel Mr. Abhijit Sinha appearing for Respondent No. 1 & 3 ten days' time is granted, from today. It is open to the Learned Counsel for the Appellants Mr. R. V Yogesh to approach the 'Adjudicating Authority' by filing necessary application and to obtain the Correct Certificate Copy of the Impugned Order's showing the proper persons as 'Parties' to the proceedings by the next hearing date.

Further, earlier directions dated 31.07.2020 issued by this Tribunal shall continue, till the next hearing date. The Registry is directed to List the matter on **13th October, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/Kam